

Item No.01:

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

Original Application No. 69 of 2021 (SZ)

(Through Video Conference)

IN THE MATTER OF

Tribunal on its own motion-SUO MOTU Based on the
News item in Dinamalar Newspaper, Chennai Dated
05.02.2021, "Landslide in Uthiramerur Stone
Quarry: one Killed".

...Applicant(s)

Versus

1. The Chief Secretary to Govt. of Tamil Nadu
Govt. Secretariat, Fort St. George,
Chennai, Tamil Nadu - 600 009.
2. The Secretary to Govt. of Tamil Nadu,
Department of Environment & Forests,
Govt. Secretariat, Fort St. George,
Chennai, Tamil Nadu - 600 009.
3. The Principal Secretary to Govt. of Tamil Nadu,
Industries Department,
Govt. Secretariat, Fort St. George,
Chennai, Tamil Nadu - 600 009.
4. Department of Geology and Mining,
Rep. by its Commissioner,
Alandur Road, Guindy Industrial Estate,
Guindy, Chennai - 600 032.
5. The Chairman,
Tamil Nadu Pollution Control Board,
No. 76, Anna Salai, Guindy,

Chennai, Tamil Nadu - 600 032.

6. The District Collector,
Kancheepuram District,
First Floor, Collectorate,
Kancheepuram – 631 501.
7. Uthiramerur Town Panchayat,
Rep. by its Executive Officer,
Periyannarasam Pettai Street, Uthiramerur,
Kancheepuram – 603 406.
8. Mr. Muthu,
Aged 60 years,
Madhur Village,
Uthiramerur Panchayat Union,
Kancheepuram – 603 406.

...Respondent(s)

Date of hearing: 17.02.2021.

CORAM:

HON'BLE MR. JUSTICE K. RAMAKRISHNAN, JUDICIAL MEMBER

HON'BLE MR. SAIBAL DASGUPTA, EXPERT MEMBER

For Applicant(s): Suo Motu by Court

For Respondent(s): Sri. Dr. V.R. Thirunaraayanan for R1 to R4, R6 &
R7
Sri. C. Kasirajan through
M/s. S.M. Kothai Muthu Meenal for R5

ORDER

1. The above case has been SuoMotu registered by this Tribunal on
the basis of the newspaper report published in Dinamalar

Newspaper, Chennai, Edition dated 05.02.2021, under the caption (உத்திரமேரூர் கல் குவாரியில் நிலச்சரிவு: ஒருவர் பலி)

“Landslide in Uthiramerur Stone Quarry: one Killed”.

2. It is alleged in the newspaper report that a landslide happened in a private quarry near Uthiramerur of Kancheepuram District at the time when workers were engaged in loading quarried stones from the quarry in the trucks. The authorities have taken cognizance of the issue and certain actions have been taken. According to the newspaper report, no safety measures have been adopted and the lease conditions have not been properly complied with, that was the reason for the incident.
3. Further, there were a lot of complaints regarding the manner in which the quarrying work is being done by the person to whom the permission has been granted who is shown as the 8th respondent in this case.
4. When the matter came up for hearing for admission today through Video Conference, Sri. Dr. V.R. Thirunarayanan represented respondents 1 to 4, 6 & 7 and Sri. C. Kasirajan through M/s. S.M. Kothai Muthu Meenal represented 5th respondent.
5. On going through the allegations in the newspaper report, we are satisfied that there arises a substantial question of environment which requires the interference of this Tribunal for

resolving the issue. So the matter is admitted.

6. Since the official respondents have entered appearance through standing counsel, notice to them is dispensed with. Issue notice to 8th respondent along with the copy of the newspaper report and also the order of this Tribunal by Registered post with acknowledgement due, after collecting the details from the Mining Department and also to the official respondents, so as to avoid return of notice for want of proper address.
7. In order to ascertain the genuineness of the allegations made in the newspaper report and also ascertain as to whether there was any violations of the conditions and lack of any safety measures or the manner in which the quarrying was done in an unscientific manner causing environmental degradation, we feel it appropriate to appoint a Joint Committee comprising of **1)** The District Collector, Thiruvallur District, **2)** a Senior Scientist from Tamil Nadu State Pollution Control Board (TNPCB) as designated by its Chairman **3)** The Geologist from the Department of Geology and Mining, Chennai to inspect this area in question and submit a factual as well as action taken report, if there is any violation found along with the steps already taken by them when they came to know about the incident. If there is any violation of the conditions imposed, either in the mining lease or in the other permission granted and not providing any

safety measures or excess mining or unscientific manner in which mining has been conducted, if that be the cause for the incident, suggest further precautionary methods to be taken for the purpose of considering the question of future course of action as to whether any further permission for quarrying in such areas can be granted taking into account the geological formation of the stones, its feasibility and strength and risk that is likely to be caused in future, if it is continued to be quarry. The committee may also assess the environmental compensation, if there is any violation found and excess mining done and submit a report to this Tribunal on or before 31.03.2021 be e-filing in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF along with necessary hardcopies to be produced as per rules.

8. The committee is also directed to consider the question of cost required for restoring the damage caused to the environment and the remedial measures to be taken, while submitting the report.
9. The Department of Geology & Mining, Chennai will be the nodal agency for co-ordination and for providing necessary logistics for this purpose.
10. The Registry is directed to communicate this order to the members of the committee and also to the official respondents

immediately through e-mail along with the copy of the newspaper report and the gist of the Suo Motu proceeding with full cause title so as to enable them to comply with the direction and for filing their independent response to the allegations made in the newspaper report and filing the report as directed by this Tribunal.

11. For appearance of parties and submitting their independent responses and also for consideration of report, post on 31.03.2021.

.....J.M.
(Justice K. Ramakrishnan)

.....E.M.
(Shri. Saibal Dasgupta)

**O.A. No.69/2021(SZ)
17th February, 2021. Sr.**

**PROCEEDINGS OF THE COMMISSIONER OF GEOLOGY AND MINING, GUINDY,
CHENNAI- 32**

PRESENT : Dr.L.SUBRAMANIAN, I.A.S.

Rc.No.931/MM1/2021

Date 19.04.2021

Sub: Mines and Minerals – Minor mineral – Rough stone –
Kancheepuram District – Uthiramerur Taluk – Sirudhamur
Village – over an extent of 3.01.5 hecets. of patta lands –
S.F.Nos.325/4, 109/1A1 & 109/1A2 – Quarry lease granted
to Thiru. D.Sarathkumar – Accident occurred due to the
collapse of overburden – report received – Suo Motu case
of NGT, Southern Zone in Original Application No.69 of
2021 – Order dated 17.02.2021 of NGT – Joint Committee
constituted – Nomination of Additional Director in the
Committee – Orders issued – Regarding .

Ref: 1. NGT Southern Zone, Order dated 17.02.2021 in
O.A.No.69/2021 (SZ).
2. This office letter Rc.No.931/MM1/2021, dated
01.03.2021.
3. Tamilnadu Pollution Control Board, letter
No.TNPCB/LAW/NGT/007460/2021, dated 29.03.2021.

ORDER:

In the reference 1st cited, the NGT Southern zone ordered in para no.7 to ascertain the genuineness of the of the allegations made in the newspaper report and also ascertain as to whether there was any violation of the conditions and lack of any safety measures or the manner in which the quarrying was done in an unscientific manner causing environmental degradation, for which the NGT constituted a joint committee comprising of

- i) The District Collector, Tiruvallur
- ii) Senior Scientist from TNPCB as designated by its Chairman
- iii) The Geologist from the Department of Geology and Mining.

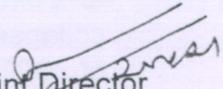
2) The Tamilnadu Pollution Control Board vide reference 3rd cited has informed that Thiru.P.Ravichandran,M.E., District Environmental Engineer, Kancheepuram District has been nominated as member of the Joint Committee from the Tamilnadu Pollution Control Board constituted by the NGT(SZ) vide its order dated 17.02.2021 passed in O.A.NO.69 of 2021.

3) In this connection, Dr.A.Kalaiselvan, Additional Director, Commissionerate of Geology and Mining is nominated as a member of Joint committee on behalf of the Department of Geology and Mining. It is requested to inspect the area in question along with Joint committee members and submit a factual report before the NGT Tribunal, by e filing in a form of searchable PDF/OCR Support PDF and not in the form of Image PDF along with necessary hard copies to be produced as per rules. Further, Dr.T.Gnanavel, Assistant Director of Geology and Mining, Head quarters is requested to render assistance to the Additional Director for inspection of the area.

4) Since the Department of Geology and Mining is nodal agency for co-ordination and for providing necessary logistics for this purpose the Deputy Director, Geology and Mining, Kancheepuram is requested to co-ordinate and render all logistics support to the team during their inspection.

5) The above officers are eligible for usual TA/DA and other allowances as admissible.

Sd/- L.Subramanian
Commissioner of Geology and Mining
Forwarded / By order


Joint Director

To

1) Dr. A. Kalaiselvan,
Additional Director,
Commissionerate of Geology and Mining
Guindy, Chennai-32.

01/2/21

20/9/21

2) Dr. T. Gnanavel,
Assistant Director
Commissionerate of Geology and Mining
Guindy, Chennai-32.

Copy submitted to

1) The Principal Secretary to Government,
Industries Department,
Secretariat, Chennai-600 009.

Copy to

- 1) The District Collector,
Tiruvallur District.
- 2) The District Collector,
Kancheepuram District
- 3) PA(NT)/Accounts Officer,
Commissionerate,
Guindy, Chennai-32.
- 4) Deputy Director(G&M),
Kancheepuram.
- 5) The Member Secretary,
Tamilnadu Pollution Control Board,
76, Mount salai,
Guindy, Chennai-32.
- 6) Regional Joint Director
Villupuram.
- 7) Stock file (MM1).

2285/ MM1/2021

PROCEEDINGS OF THE COMMISSIONER OF GEOLOGY AND MINING,

GUINDY, CHENNAI - 600 032.

PRESENT : DR. L. SUBRAMANIAN, I.A.S.,

Rc.No.931/MM1/2021

dated 21.04.2021

Sub: Mines and Minerals - Minor mineral - Rough stone -
Kancheepuram District - Uthiramerur Taluk -
Sirudhamur Village - over an extent of 3.01.5 hecets.
of patta lands - S.F.Nos.325/4, 109/1A1 & 109/1A2
Quarry lease granted to Thiru. D.Sarathkumar -
Accident occurred due to the collapse of overburden
- report received - Suo Motu case of NGT, Southern
Zone in Original Application No.69 of 2021 - Order
dated 17.02.2021 of NGT - Joint Committee
constituted- deputation of Sub-Inspector of Survey,
Dept. of Geology and Mining to assist inspection of
the area - orders issued.

- Ref: 1. NGT Southern Zone, Order dated 17.02.2021 in
O.A.No.69/2021 (SZ).
2. This office letter Rc.No.931/MM1/2021, dated
01.03.2021.
3. Tamilnadu Pollution Control Board, letter
No.TNPCB/LAW/NGT/007460/2021, dated
29.03.2021.
4. Proceedings of the Commissioner of Geology and
Mining, Guindy, Chennai-32 in
Rc.No.931/MM1/2021, dated 19.04.2021.

-o0o-

ORDER:

In the reference 1st cited, the NGT Southern zone ordered in para no.7
to ascertain the genuineness of the of the allegations made in the newspaper
report and also ascertain as to whether there was any violation of the
conditions and lack of any safety measures or the manner in which the
quarrying was done in an unscientific manner causing environmental
degradation, for which the NGT constituted a joint committee.

Sl. No.	Name	Designation
1.	Thiru. S. Velu	Sub-Inspector of Survey, O/o. the Assistant Director, Dept. of Geology and Mining, Tiruvallur.

2) Accordingly, the above official is deputed to assist the Joint committee members during the inspection of the area.

3) Since the Department of Geology and Mining is nodal agency for co-ordination and for providing necessary logistics for this purpose the Deputy Director, Geology and Mining, Kancheepuram is requested to co-ordinate and render all logistics support to the team during their inspection.

4) The above officer is eligible for usual TA/DA and other allowances as admissible.

Sd/-L.Subramanian,
Commissioner of Geology and Mining

/Forwarded/By order/

H. S. S. S. S.
21/4/21
Additional Director

H. S. S. S. S.
21/4/21

To
Thiru. S. Velu.,
Sub-Inspector of Survey,
o/o. the Assistant Director,
Dept. of Geology and Mining,
Tiruvallur.

Copy to

- 1) The District Collector,
Tiruvallur District.
- 2) The District Collector ,
Kancheepuram District.

- ✓ 3) PA(NT)/Accounts Officer,
Commissionerate,
Guindy, Chennai-32.
- 4) The Assistant Director (G&M),
Tiruvallur.
- 5) Deputy Director(G&M),
Kancheepuram.
- 6) The Member Secretary,
Tamilnadu Pollution Control Board,
76, Mount salai,
Guindy, Chennai-32.
- 7) Regional Joint Director
Villupuram.
- 8) Stock file (MM1).



TAMIL NADU POLLUTION CONTROL BOARD

From
Dr. S. Selvan, M.E., M.B.A., P.Hd.,
Member Secretary,
Tamil Nadu Pollution Control Board,
76, Mount Salai, Guindy,
Chennai – 600 032.

To
Dr. L. Subramanian, I.A.S.,
Commissioner of Geology and Mining,
Thiru. Vi. Ka. Industrial Estate,
Guindy, Chennai – 600 032..

Letter No.TNPCB/LAW///NGT/007460/2021 dated:29.03.2021

Sir,

Sub:- TNPCB – Law – NGT O.A.No.69 of 2021 (SZ) – Suo Motu Based on the News item in Dinamalar Newspaper, Chennai Dated 05.02.2021, "Landslide in Uthiramerur Stone Quarry: one Killed" – NGT Order dt:17.02.2021- Nomination of Member of the Joint Committee – Intimated – Reg.

5/4/2021
Ref:- 1. Copy of orders of the Hon'ble NGT(SZ) dated 17.02.2021 passed in O.A.No.69 of 2021(SZ).

2. RC.NO.931/MM1/2021 dated 01.03.2021 received from the Commissioner of Geology & Mining, Guindy, Chennai.

I am to invite kind attention to the reference cited above, wherein it is informed that the District Environmental Engineer, TNPCB, Sriperumbudur is nominated as member of the Joint Committee from the Tamil Nadu Pollution Control Board for the Joint Committee constituted by the NGT(SZ), vide its order dt.17.02.2021 passed in O.A.No.69 of 2021.

Thiru. P. Ravichandran M.E.,
The District Environmental Engineer,
Tamil Nadu pollution Control Board,
CP-5B, SIPCOT Industrial Growth Centre,
Orgadam, Sriperumbdur Taluk,
Kancheepuram District – 602 105.
Mob No:8056042173.
Email id: tnpcboraqadam@gmail.com

H. Rao
30/3/21
For Member Secretary

13
Copy to: The District Environmental Engineer, TNPCB, Sriperumbudur for necessary compliance of the orders of the Hon'ble NGT dt.17.02.2021 passed in O.A.No.69 of 2021 (SZ).

New merit order
18/6/21

Item No.03:

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

Original Application No. 69 of 2021 (SZ)

(Through Video Conference)

IN THE MATTER OF

Tribunal on its own motion-SUO MOTU Based on the
News item in Dinamalar Newspaper, Chennai Dated
05.02.2021, "Landslide in Uthiramerur Stone
Quarry: one Killed".

...Applicant(s)

Versus

The Chief Secretary to Govt. of Tamil Nadu
Govt. Secretariat, Fort St. George,
Chennai, Tamil Nadu and others.

...Respondent(s)

Date of hearing: 18.06.2021.

CORAM:

HON'BLE MR. JUSTICE K. RAMAKRISHNAN, JUDICIAL MEMBER

HON'BLE MR. DR. K. SATYAGOPAL, EXPERT MEMBER

For Applicant(s): Suo Motu by Court

For Respondent(s): Dr. V.R. Thirunaraayanan for R1 to R4, R6 & R7

Mr. C. Kasirajan through

Ms. D. Ashwini for R5

ORDER

1. The above case has been posted to today for appearance of

parties, filing their independent response and also for consideration of report. The case was originally posted to 31.03.2021 for that purpose. Thereafter, the matter was adjourned from time to time by notification and the matter was lastly adjourned to today as per notification dated 07.05.2021.

2. When the matter came up for hearing today through Video Conference, Dr. V.R. Thirunarayanan represented respondents 1 to 4, 6 & 7 and Mr. C. Kasirajan through Ms. D. Ashwini represented 5th respondent. Though notice was served on the 8th respondent, there was no appearance for them. However considering the present prevailing pandemic situation, we feel that some time can be granted to the 8th respondent to engage a lawyer and contest the matter.
3. We have received an inspection report from the joint committee wherein it was mentioned that the area in question falls within the jurisdiction of Kancheepuram District and in the committee, the member shown was District Collector, Tiruvallur District and that will have to be rectified. The District Collector, Kancheepuram District will have to be added and they must be permitted to submit the report. In the cause title it was mentioned that it is within the jurisdiction of District Collector, Kancheepuram District and District Collector, Kancheepuram District was shown as respondent. However when the

committee was constituted by over site instead of District Collector, Kancheepuram District, District Collector, Tiruvallur District was included as member of the committee. So the same will have to be corrected and instead of District Collector, Tiruvallur District, District Collector, Kancheepuram District is substituted in the committee and this may be informed to the District Collector Tiruvallur as well as District Collector, Kancheepuram by the office by e-mail.

4. The committee members wanted four weeks time to submit the report as they were engaged in election duty. Considering the circumstances, we feel that some more time can be granted to the committee to come with a detailed report. Further this report has been signed by only two members namely; District Collector and the Deputy Director, Geology and Mining Department, Kancheepuram District, though the Tamil Nadu Pollution Control Board (TNPCB) was also made one of the members and they have not signed the report.
5. Further it is not mentioned in the report as to whether the 8th respondent had obtained necessary environmental clearance and 'Consent' from the Tamil Nadu Pollution Control Board (TNPCB) for carrying out this operation. It is also not mentioned as to whether any excessive mining has been done which resulted in the calamities. They have also not mentioned as to

whether for the purpose of quarrying operation, explosives used were permitted as per the terms of the licence granted to them etc. These aspects were silent in the status report submitted by the 6th respondent. When the committee submits the report, they are directed to incorporate all these aspects as well in the report to be filed.

6. The official respondents as well as the party respondents are also directed to file their independent response regarding the allegations made in the newspaper report regarding the issuance of lease and respective licences and the compliance or non-compliance of the same by the 8th respondent. They are also directed to submit the same before the next hearing date. If they did not file the independent response as directed, the same will be viewed seriously by this Tribunal and they will be mulcted with payment of cost for filing belated statements and that will have to be recovered from the officer, who is responsible to file the statement as well and it should not come from the State exchequers.
7. The committee is directed to submit the report to this Tribunal on or before **23.07.2021** by e-filing in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF along with necessary hard copies to be produced as per rules.
8. The Registry is directed to communicate this order to the

members of the committee, official respondents and also to the Chief Secretary, Principal Secretary of Environment, State of Tamil Nadu for their information and compliance with the direction.

9. For appearance of 8th respondent, completion of pleadings and also for consideration of report, post on **23.07.2021**.

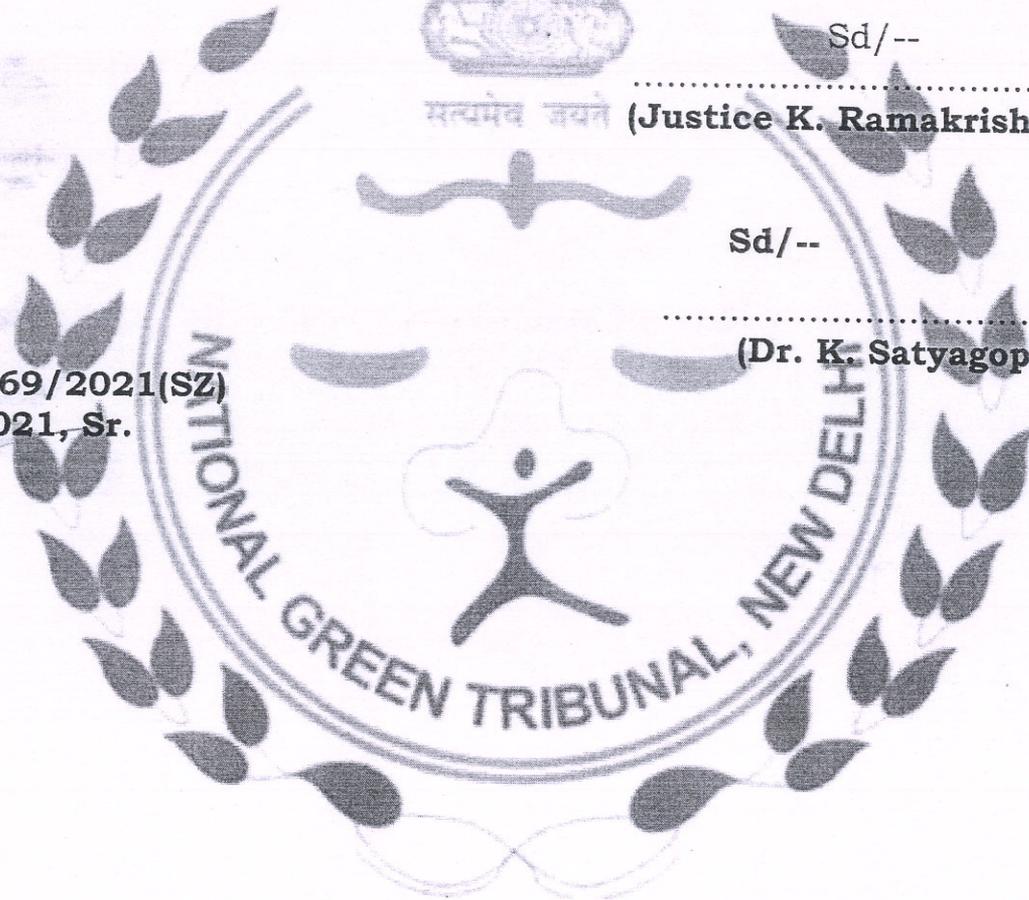


Sd/--
.....J.M.
(Justice K. Ramakrishnan)

Sd/--

.....E.M.
(Dr. K. Satyagopal)

O.A. No.69/2021(SZ)
18.06.2021, Sr.



167
காஞ்சிபுரம் மாவட்ட ஆட்சியர் அவர்களின் செயல்முறைகள்
முன்னிலை திரு. பா. பொன்னையா, இ.ஆ.ப.

ந.க. எண். 79 / க்யூ 3 / 2018

நாள். 12.2018

பொருள் - கனிமங்களும் குவாரிகளும் - சாதாரண கற்கள் மற்றும் கிராவல் மண் - காஞ்சிபுரம் மாவட்டம் - உத்திரமேரூர் வட்டம் - சிறுதாமூர் கிராமம் - புல எண். 325/4 (2.55.00), 109/1A1(0.15.00) 109/1A2 (0.31.50) -ல் மொத்த பரப்பு 3.01.50 ஹெக்டேர் - பட்டா நிலத்தில் சாதாரண கற்கள் / கிராவல் மண் வெட்டியெடுக்க ஐந்து ஆண்டுகளுக்கு குவாரி குத்தகை உரிமம் கோரிய திரு. D. சரத் குமார் த/பெ. திரு.P.தேவு என்பவருக்கு அனுமதி வழங்கி - உத்திரவிடப்படுகிறது.

- பார்வை -
1. திரு. D. சரத்குமார் த/பெ. திரு.P.தேவு, எண்.5/265 அண்ணை தெரசா தெரு, பிரேம் நகர், பொழிச்சலூர் சென்னை 600 074 என்பவரின் விண்ணப்பம் பெறப்பட்ட நாள்.15.02.2018
 2. இவ்வலுவலக ந.க.079/ க்யூ3/2018 நாள்.15.02.2018
 3. காஞ்சிபுரம், வருவாய் கோட்ட அலுவலர் அறிக்கை எண். ந.க. 410/2018/அ1, நாள். 23.04.2018.
 4. திருவாளர்கள். ஆறுபடை இன்பராஸ்ட்ரக்சர் நிறுவனத்தின் சம்மதப் பத்திரம் நாள். 28.04.2018.
 5. உதவி இயக்குனர், புவியியல் மற்றும் சுரங்கத்துறை, காஞ்சிபுரம் அவர்களின் இடப்பார்வை அறிக்கை நாள் :28.04.2018.
 6. அரசாணை எண்.Ms.79, தொழில் (எம்.எம்.சி.1) துறை, நாள். 06.04.2015.
 7. மாவட்ட ஆட்சியர் அறிவிக்கை எண். (Precise Area Communication letter) எண். 79 / க்யூ 3 / 2018. நாள்.23.08.2018.
 8. உதவி இயக்குனர் புவியியல் மற்றும் சுரங்கத்துறை காஞ்சிபுரம் ஏற்பளிக்கப்பட்ட சுரங்கத்திட்டம் நாள்.04.09.2018
 9. மாவட்ட அளவிலான சுற்றுச்சூழல் தாக்க மதிப்பீட்டு ஆணையத்தின் ஒப்புதல் ஆணை எண். DEIAA-DIA/ TN/ MIN/ 79/ Q3 / 2018-KPM, EC.No.29-2018, Dated: 03.10.2018.
 10. மற்றும் தொடர்புடைய இதர ஆவணங்கள்.

உத்தரவு :

காஞ்சிபுரம் மாவட்டம், உத்திரமேரூர் வட்டம், சிறுதாமூர் கிராமம், புல எண்.325/4 (2.55.00), 109/1A1(0.15.00) 109/1A2 (0.31.50) மொத்த பரப்பு 3.01.50 ஹெக்டேர் பரப்பில் சாதாரண கற்கள் மற்றும் கிராவல்மண் வெட்டியெடுக்க ஐந்து ஆண்டுகளுக்கு திரு. D. சரத்குமார் த/பெ. திரு.P.தேவு, எண்.5/265 அண்ணை தெரசா தெரு, பிரேம் நகர், பொழிச்சலூர் சென்னை 600 074 என்பவர் குவாரி குத்தகை உரிமம் கோரி பார்வை 1-ல் கண்டவாறு மனு செய்துள்ளார்.

மனுதாரர் உரிய படிவத்தில் மனு செய்திருப்பதுடன், விண்ணப்பக் கட்டணம் மற்றும் அடிப்படை செலவினங்களுக்காக ரூ.1,500/- ஐ சலான் எண். இல்லை, நாள்.15.02.2018-ன்படி காஞ்சிபுரம் பாரத மாநில வங்கியில் செலுத்தியுள்ளார். மேலும் மனுதாரர் செலுத்த வேண்டிய வருமான வரி மற்றும் கனிம வரி எதுவும் நிலுவையில் இல்லை என்பதற்கான சான்றுறுதி ஆவணம் மற்றும் கிராம கணக்கு நகல்களையும் சமர்ப்பித்துள்ளார்.

மனுதாரர் சாதாரண கற்கள் வெட்டியெடுக்க உரிமம் கோரிய பிரஸ்தாப புலத்தை வருவாய் கோட்டாட்சியர், காஞ்சிபுரம் மற்றும் உதவி இயக்குநர், புவியியல் மற்றும் சுரங்கத்துறை, காஞ்சிபுரம் ஆகியோர் இடப்பார்வை செய்து அறிக்கை சமர்ப்பித்துள்ளனர்.

பார்வை 2-ல் காணும் இவ்வலுவலக கடிதத்தில் அறிக்கை கோரியதின்பேரில் பார்வை 3-ல் காணும் வருவாய் கோட்டாட்சியர், காஞ்சிபுரம் அவர்களின் அறிக்கையில் மனுதாரர் கல்குவாரி குத்தகை அனுமதி கோரும் புன்செய் புல எண்கள்.325/4 (2.55.0 ஹெக்டேர்), 109/1ஏ1 (0.15.0 ஹெக்டேர்), 109/1ஏ2 (0.31.50 ஹெக்டேர் மொத்த பரப்பு 3.01.50 ஹெக்டேர் பரப்பு உள்ள இடம் உத்திரமேரூர் வட்டம், நெ.83, சிறுதாழூர் மதுரா மதுர் கிராம பஞ்சாயத்தை சேர்ந்தது எனவும், மேற்படி அனுமதி கோரியுள்ள புலங்கள் உத்திரமேரூர் வட்டம், நெ.83. சிறுதாழூர் கிராமக்கணக்கில் பின்வருமாறு தாக்கலாகி உள்ளதாகவும்,

புல எண்ணும் உட்பிரிவும்	வகைப்பாடு	பரப்பு (ஹெக்டேரில்)	பட்டா எண்	உரிமையாளர் பெயர்
325/4	புன்செய்	2.55.00	1272	1. ஆறுபடை இன்பராஸ்ட்ரக்சர் 2. சேகர் த/பெ. வடிவேலு. 3. ஆறுமுகசாமி த/பெ. சுப்பிரமணியதேவர். 4. சரவணராஜ் த/பெ. ரங்கன் நாயக்கர். 5. தேவ் த/பெ. பின்னியப்பா தேவர்.
109/1ஏ1	புன்செய்	0.15.00	1287	
109/1ஏ2	புன்செய்	0.31.50	1287	
மொத்தம்		3.01.50		

இதற்கான கணினி சிட்டா, புலப்படம் மற்றும் அடங்கல் நகல் இணைக்கப்பட்டுள்ளதாகவும், மேலும் ஆறுபடை இன்பராஸ்ட்ரக்சர் நிறுவன பங்குதாரர்களில் ஒருவரான திரு. தேவ் த/பெ. பின்னியப்பா தேவர் என்பவரின் மகன் திரு. சரக்குமார் என்பவர் கல்குவாரி அமைக்க குத்தகை அனுமதி கோரியுள்ளதாகவும், மேற்படி புல லண்.325/4 மொத்த பரப்பு ஏக்கர் 6.30 சென்ட் மற்றும் புல எண்.109/1ஏ மொத்த பரப்பு 0.78 சென்ட் இடத்தை (ஆறுபடை குருப்பஸ் நிறுவனத்தின் பங்குதாரர்கள்) திரு. வி. சேகர் 1), திரு. ஆறுமுகசாமி (2), திரு. கே. பார்த்தசாரதி (3), திரு. பி. தேவு (4), திரு. ஆர். சிவக்குமார் (5), திரு. பி. ஆர். எஸ். சரவணராஜ் (6) ஆகியோர் பொது அதிகார முகவரான சென்னை 61, நங்கநல்லூர் பி.வி. நகர்,

காதர் தோட்டம் 3ஆம் எண் வீட்டில் வசிக்கும் திரு. சுப்பிரமணிய தேவர் அவர்களின் குமாரர் திரு. ஆறுமுகசாமி என்பவரிடமிருந்து சென்னை 48, வண்டலூர், ஒட்டேரி GST ரோடு, தென்றல் தெரு, 4/90 விலாசத்தில் இயங்கிவரும் ஆறுபடை இன்ப்ராஸ்ட்ரக்சர் (ARUPADAI INFRASTRUCTURE) நிறுவனத்தின் பங்குதாரர்களான திரு. வி. சேகர் (1), திரு. ஆறுமுகசாமி (2), திரு. பி.ஆர்.எஸ். சரவணராஜ் (3), திரு. பி. தேவு (4), ஆகியோர் சாலவாக்கம், சார்பதிவாளர் அலுவலகத்தில் ஆவண எண்.2490, நாள். 07.08.2014ன்படி கிரையம் பெற்றுள்ளதாகவும், இது மட்டா எண்.1272 எனத் தாக்கலாகி உள்ளதாகவும், மேலும் புல எண்.109/1௭1 ஆனது காஞ்சிபுரம் மாவட்டம், உத்திரமேரூர் வட்டம், நெ.83, சிறுதாமூர் மதுரா மதுர் கிராமத்தில் வசிக்கும் காலஞ்சென்ற திரு. கன்னியப்ப நாயக்கர் அவர்களின் வாரிசுகளான திருமதி. சொக்கம்மாள் - மனைவி (1), திருமதி. பச்சையம்மாள் க/பெ. முனுசாமி - மகள் (2), திருமதி. புனிதா க/பெ. கோபால் - மகள் (3), திருமதி. சந்திரா க/பெ. வெங்கடேசன் - மகள் (4), திரு. வெங்கடேசன் த/பெ. கன்னியப்ப நாயக்கர் - மகன் (5), திரு. அருணகிரி த/பெ. கன்னியப்ப நாயக்கர் - மகன் (6), திருமதி. விசாலட்சுமி க/பெ. செல்லதுரை - மகள் (7), ஆகியோரிடமிருந்து ஆறுபடை இன்ப்ராஸ்ட்ரக்சர் (ARUPADAI INFRASTRUCTURE) நிறுவனத்தின் பங்குதாரர்களான திரு. வி. சேகர் (1), திரு. ஆறுமுகசாமி (2), திரு. பி. ஆர்.எஸ். சரவணராஜ் (3), திரு. பி. தேவு (4) ஆகியோர் சாலவாக்கம் சார்பதிவாளர் அலுவலகத்தில் ஆவண எண்.1393, நாள் 06.07.2015ன்படி கிரையம் பெற்றுள்ளதாகவும், இது மட்டா எண்.1287 எனத் தாக்கலாகி உள்ளதாகவும், மேற்படி கிரையம் பெற்ற இடத்தில் தற்போது சக்கைக்கல் மற்றும் கிராவல் மண் எடுத்து கல்குவாரி குத்தகை பணி செய்ய சென்னை மாவட்டம், பொழிச்சலூர், பிரேம் நகர், அன்னை தெரசா தெரு எண். 5/265 என்ற முகவரியில் வசிக்கும் திரு. சரத்குமார் த/பெ. தேவு என்பவருக்கு 05 ஆண்டுகள் குத்தகை ஆவணம் எழுதிக் கொடுத்துள்ளனர் என்றும்,

புல எண். 325/4-ன் நான்கெல்லைகள் விவரம்

வடக்கு	அ/மி. ஸ்ரீனிவாச பெருமாள் கோவில் நிலம் மற்றும் கல்குவாரி கோரும் புல எண்.108, 109.
கிழக்கு	புல எண். 325/5 கல்லாங்குத்து மற்றும் மேய்க்கால் புறம்போக்கு புல எண்.322.
தெற்கு	புல எண்.324/1பி2 நல்லதம்பி மகன் ராஜி நிலம் மற்றும் மேய்க்கால் புறம்போக்கு புல எண்.322.
மேற்கு	புல எண்.325/1சி, 2, 3பி முறையே லைட் ப்ரூப் உறவுசிங் பிரைவேட் லிமிடெட் மற்றும் முரளி, ராஜி நிலம்.

புல எண். 109 / 1ஏ1-ன் நான்கெல்லைகள் விவரம்.

வடக்கு	புல எண். 115/2ஏ1 சேகர் குவாரி
கிழக்கு	புல எண். 109/1ஏ2 குவாரி கோரும் புல எண்.
தெற்கு	புல எண். 325/4 கல்குவாரி கோரும் புல எண்.
மேற்கு	புல எண். 108, அ/மி. ஸ்ரீனிவாச பெருமாள் கோயில் நிலம்

புல எண். 109/1ஏ2ன் நான்கெல்லைகள் விவரம்.

வடக்கு	புல எண். 115/2ஏ1 ஆறுபடை கல்குவாரி
கிழக்கு	புல எண். 109/1பி, 1எப் ஆறுபடை கல்குவாரி
தெற்கு	புல எண். 325/4 கல்குவாரி அணுமதி கோரும் புல எண்.
மேற்கு	அ/மி. ஸ்ரீனிவாச பெருமாள் கோவில் நிலம்.

மேற்படி புலம் தற்போது பஞ்சராக உள்ளதாகவும், மேற்படி கல்குவாரி பணி செய்ய உத்தேசிக்கப்பட்டுள்ள புலங்களிலிருந்து 500 மீட்டர் சுற்றளவில் குடியிருப்புகளோ, கல்விக்கூடங்களோ, மாநில நெடுஞ்சாலைகளோ, புராதானச் சின்னங்களோ, அரசு கட்டிடங்களோ, கோயில்களோ, மசூதிகளோ, இரயில் பாதைகளோ ஏதும் இல்லை எனவும் மேற்படி புலங்கள் வழியாக உயர் மற்றும் தாழ்வழுத்த கம்பிகளோ ஏதும் செல்லவில்லை எனவும்,

மேலும் 325/4, 109/1ஏ1, 109/1ஏ2 ஆகிய புலங்களுக்கு சிறுதாமூர் மதுரா மதுர் கிராமத்திலிருந்து புல எண். 107 மற்றும் புல எண். 108 வழியாக அணுகுபாதையாக செல்லலாம் எனவும், மேலும் புல எண். 107 குன்று புறம்போக்கு என கிராமகணக்கில் தாக்கலாகியுள்ளதாகவும், ஆனால் சுமார் 40 வருடங்களாக பாதையாக பயன்படுத்தி வருவதாகவும், மேலும் புல எண். 108 ஆனது பட்டா எண். 1-ன்படி அ/மி. ஸ்ரீனிவாச பெருமாள் கோவில் பெயரில் தாக்கலாகியுள்ளதாகவும், மேற்படி கோயில் நிலத்திற்கு குத்தகை ஒப்பந்த பத்திரம் கோயில் நிர்வாகிகள் திரு. டி. முத்து (1), திரு. டி. கண்ணன் (2), திரு. வி. பார்த்திபன் (3), திரு. வ. நடராஜன் (4), திரு. ஜி. இந்துசேகர் (5), திரு. எம். வரதராஜன் (6) ஆகியோரிடமிருந்து ஆறுபடை இன்ப்ராஸ்ட்ரக்சர் (ARUPADAI INFRASTRUCTURE) நிறுவனத்தின் பங்குதாரர்களான திரு. வி. சேகர் (1), திரு. ஆறுமுகசாமி (2), திரு. பி.ஆர்.எஸ். சரவணராஜ் (3), திரு. பி. தேவு (4) ஆகியோர் கடந்த 14.11.2017 அன்று ஒப்பந்தம் செய்துள்ளதாகவும் இது குறித்து 17.02.2018 தேதியில் கிராமத்தில் பொது விளம்பரம் செய்யப்பட்டதில் எழுத்துபூர்வமான ஆட்சேபனை ஏதும் வரப்பெறவில்லை எனவும் கல்குவாரி பணி செய்ய விண்ணப்பக் கட்டணம் மற்றும் தொடக்க நிலை செலவுகளுக்காக ரூ.1,500/- 15.02.2018 தேதியில் அரசு கணக்கில் மாவட்ட கருவூலத்தில் பணம் செலுத்தப்பட்டுள்ளதாகவும், மேலும் கனிமத்துறைக்கு செலுத்த

வேண்டிய சுரங்க பாக்கி மற்றும் அரசுக்கு செலுத்த வேண்டிய வருமான பாக்கி ஏதும் இல்லை எனவும் நோட்டரி பப்ளிக் மூலம் உறுதிமொழி பத்திர சான்று பெற்று இணைக்கப்பட்டுள்ளதாகவும், எனவே, மேற்படி புள் செய் புல எண்கள். 325/4 - 2.55.0 ஹெக்டேர், 109/1ஏ1 - 0.15.0 ஹெக்டேர், 109/1ஏ2 - 0.31.50 ஹெக்டேர் மொத்த பரப்பு 3.01.50 ஹெக்டேர் பரப்பில் சக்கைக்கல் மற்றும் கிராவல் மண் எடுத்து கல்குவாரிபணி செய்ய தமிழ்நாடு சிறுகனிம விதிகள் 1959ன் விதிகளுக்கு உட்பட்டும் மேற்படி அரசு புறம்போக்கு நிலங்களான குன்று புறம்போக்கு நிலத்தில் ஆக்கிரமணம் செய்யாத வகையில் கல்குவாரி குத்தகை பணி செய்ய நிபந்தனையின் கீழ் திரு. சரத்குமார் த/பெ. தேவு என்பவருக்கு அனுமதி திழங்க வட்டாட்சியர் பரிந்துரை செய்துள்ளதாகவும்,

வட்டாட்சியர் அறிக்கையின் பேரில் காஞ்சிபுரம் வருவாய் கோட்ட அலுவலர் 21.04.2018ம் தேதியன்று புலத்தணிக்கை மேற்கொள்ளப்பட்டதாகவும், புலத்தணிக்கையில் பின்வரும் விவரங்கள் அளித்துள்ளார்.

மனுதாரரால் உரிமம் கோரப்பட்டுள்ள புலங்கள் திரு. சேகர் மற்றும் சிலர் பெயரில் பட்டாவாக தாக்கலாகி உள்ளதாகவும், பட்டதாரர்கள் மேற்கண்ட நிலங்களில் குவாரி செய்ய 5 ஆண்டு காலத்திற்கு அனுமதி அளித்து பதிவு செய்யப்படாத ஒப்பந்தம் செய்து கொண்டுள்ளதாகவும், மேற்கண்ட புலங்கள் பயிர் செய்யப்படாமல் கட்டாந்தரையாக (கரம்பாக) உள்ளதாகவும், புராதானச் சின்னங்கள், கடுகாடு / இடுகாடு, மத சார்பான கட்டிடங்கள் ஏதும் இல்லை எனவும், இப்புலங்களிலிருந்து 500 மீட்டர் தொலைவிற்குள் குடியிருப்பு பகுதிகள் இல்லை எனவும், வனத்துறை காடுகள் எதுமில்லை எனவும், மேற்கண்ட புலங்களுக்கு அருகில் உள்ள புல எண்.109/1பி உள்ளிட்ட 3.77.0 ஹெக்டேர் நிலங்களிலிருந்து சாதாரண கற்கள் / கிராவல் குவாரி செய்ய மாவட்ட ஆட்சியர் அவர்களின் செயல்முறைகள் ந.க. 456 / 2014 / க்யூ3, நாள். 15.04.2015 ன்படி 5 (ஐந்து) ஆண்டுகளுக்கு குத்தகை உரிமம் வழங்கப்பட்டு, குவாரி நடைபெற்று வருகிறது. மேற்கண்ட குவாரிக்கு செல்லும் புல எண்.107 மற்றும் 108 ஆகியவையே தற்போது அணுகுபாதையாக உள்ளது. புல எண்.107 குன்று புறம்போக்கு என கிராம கணக்கில் தாக்கலாகியுள்ளது. எனினும் 40 ஆண்டுகளாக பாதையாக பயன்பட்டு வருவதாக வட்டாட்சியர் தனதறிக்கையில் தெரிவித்துள்ளதாகவும், மேலும் புல எண்.108 பட்டா எண். 1 ன்படி அ/மி. ஸ்ரீனிவாச பெருமாள் கோயில் பெயரில் தாக்கலாகி உள்ளதாகவும், அக்கோயில் நிர்வாகிகளிடம் மனுதாரர் அவற்றை பயன்படுத்திக் கொள்ள சாதாரண தாளில் மட்டும் ஒப்பந்தம் செய்துள்ளதாகவும், குவாரி உரிமம் கோரும் புலங்களுக்கு அருகில் புல எண்.325/5ன் பரப்பு 0.29.0 ஹெக்டேர் (கல்லாங்குத்து), மற்றும் புல எண்.322ன் பரப்பு 21.36.0 ஹெக்டேர்

(மேய்க்கால் மலை) ஆகிய அரசு புலங்களில் ஆக்கிரமணம் ஏதும் மனுதாரர் செய்யவில்லை எனவும்,

எனவே, மனுதாரர் குவாரி உரிமம் கோரும் புலங்களுக்கு அருகில் உள்ள புல எண்.325/5, 322 மற்றும் 107 ஆகியவற்றில் ஆக்கிரமணமோ அல்லது குவாரி பணிகளோ செய்யக்கூடாது என்ற நிபந்தனைபுடன் குவாரி செய்ய உரிமம் வழங்க பரிந்துரை செய்துள்ளார்.

பார்வை 4-ல் காணும் உதவி இயக்குனர், புவியியல் மற்றும் சுரங்கத்துறை, காஞ்சிபுரம் தனது புலத்தணிக்கை அறிக்கையில் காஞ்சிபுரம் மாவட்டம், உத்திரமேரூர் வட்டம், சிறுதாழூர் கிராம கணக்கு பட்டா எண். 1272, 1287-ன்படி விண்ணப்ப புலங்கள் 325/4 (2.55.00), 109/1A1(0.15.00) 109/1A2 (0.31.50), தி/ள். ஆறுபடை இன்பராஸ்ட்ரக்சர் நிறுவனத்தின் பங்குதாரர்களான திரு. V. சேகர் (1), திரு. S. ஆறுமுகசாமி (2), திரு. PRS சரவணராஜ் (3), திரு. P. தேவு (4) என்ற பெயரில் தாக்கலாகியுள்ளது, விண்ணப்பதாரர் திரு. D. சரத்குமார் த/பெ. திரு.P.தேவு என்பவருக்கு மேற்படி விண்ணப்பபுலங்களில் அரசு அனுமதி பெற்று கருங்கற்கள் வெட்டியெடுத்து குவாரி பணி செய்ய மேற்படி பட்டதாரர்கள் அனைவரும் மேற்படி நிலங்களை 5 ஆண்டுகளுக்கு குவாரிப்பணி செய்ய சம்மதக்கடிதம் நோட்டரி ப்ளிக் மூலம் பெற்று மனுதாரர் சமர்ப்பித்துள்ளார். எனவே மேற்படி விண்ணப்பபுலங்களில் கல்குவாரி பணி செய்ய விண்ணப்பதாரர் திரு. D. சரத்குமார் த/பெ. திரு.P.தேவு என்பவருக்கு ஸ்தல பாத்தியம் உள்ளது என்றும், இதற்குமுன் குவாரி பணிகள் ஏதும் செய்யப்படாத புதிய இனம். (Virgin Quarry) என்றும்,

விண்ணப்ப புலம் சமதளமாக உள்ளது. மேற்பரப்பு முழுவதும் கணமான மண்ணால் மூடப்பட்டுள்ளது. ஆங்காங்கே மேற்பரப்பில் குண்டுப் பாறைபடிவுகள் காணப்படுகிறது. இந்த பாறைபடிவுகள் சார்கோனைட் வகை பாறைகளாகும். இவ்வகை பாறைகள் சாதாரண கற்கள் மற்றும் சாலை பணிக்கு பயன்படும் ஜல்லிகற்கள் உற்பத்தி செய்ய ஏற்றதாகும் என்றும், வரையறுக்கப்பட்ட 7.5 மீ, 10 மீ, 50 மீ மற்றும் 300 மீட்டர் சுற்றளவில் ஆட்சேபனைக்குரிய நில வகைபாடுகள் மற்றும் கட்டுமானங்கள் ஏதும் இல்லை மேற்படி புலங்களின் நான்கெல்லைகள் விவரம்

வடக்கில்	பட்டா புல எண்.108,115
தெற்கில்	பட்டா புல எண்.324, மேய்க்கால் மலை புறம்போக்கு புல எண். 322
கிழக்கில்	பட்டா புல எண்.109/1G, 1F, 1B, மேய்க்கால் மலை புறம்போக்கு புல எண். 322
மேற்கில்	பட்டா புல எண். 324/3A, 3B, 2, 1C.

மேற்படி விண்ணப்பப் புலங்களுக்கு அருகிலுள்ள அரசு புறம்போக்கு மற்றும் பட்டா நிலங்களுக்கு (புல எண்.109/1B, 109/1F, 109/1G தவிர்த்து) முறையே 10 மீட்டர் மற்றும் 7.5 மீட்டர் பாதுகாப்பு இடைவெளிவிட்டு குவாரிப்பணி செய்யப்பட வேண்டும். விண்ணப்ப புல எண்களுக்கு அருகில் உள்ள புல எண்.325/5 (0.29.00) கல்லாங்குத்து மற்றும் புல எண்.322 (21.36.00) மேய்க்கால் மலை எவ்வித பாதிப்பமின்றி 10 மீட்டர் பாதுகாப்பு இடைவெளி விட்டு குவாரிப்பணி செய்யப்பட வேண்டும் என்றும்,

எனவே காஞ்சிபுரம் மாவட்டம், உத்திரமேரூர் வட்டம், சிறுதாமூர் கிராம விண்ணப்ப புல எண்கள். 325/4 (2.55.00), 109/1A1(0.15.00) 109/1A2 (0.31.50) மொத்த பரப்பு 3.01.50 ஹெக்டேர் பட்டா நிலத்தில் இருந்து சாதாரண கற்கள் மற்றும் கிராவல் மண் வெட்டியெடுத்து குவாரி பணி செய்ய திரு. D. சரத்குமார் த/பெ. திரு.P.தேவு என்பவருக்கு தமிழ்நாடு சிறுகனிம சலுகை விதிகள் 1959 விதி எண். 19(1), 20, & 33-ன் கீழ் ஐந்து ஆண்டுகளுக்கு கல் குவாரி குத்தகை உரிம அனுமதி வழங்க பின்வரும் நிபந்தனைகளுக்குட்பட்டு பரிந்துரை செய்துள்ளார்.

பார்வை 4-ல். கண்ட சம்மதப்பத்திரத்தின் மூலம் தி/ள். ஆறுபடை இன்ப்ராஸ்ட்ரக்சர் நிறுவனத்தின் பங்குதாரர்களான திரு. V. சேகர் (1), திரு. S. ஆறுமுகசாமி (2), திரு. PRS சரவணராஜ் (3), திரு. P. தேவு (4) ஆகியோர் திரு. D. சரத்குமார் த/பெ. திரு.P.தேவு அவர்கள் சாதாரணகற்கள் மற்றும் கிராவல் வெட்டி எடுக்க கோரி விண்ணப்பித்துள்ள புலங்களுக்கு அருகிலுள்ள தங்களது பட்டா புல எண்கள். 109/1B, 109/1F, 109/1G-க்கு பாதுகாப்பு இடைவெளி 7.5 மீட்டர் விடப்படுவதை தவிர்த்து திரு. D. சரத்குமார் த/பெ. திரு.P.தேவு அவர்கள் குவாரிப்பணி செய்ய எவ்வித ஆட்சேபனையும் இல்லையென்றும், மேலும் தங்கள் நிறுவனத்தின் பட்டா நிலங்களுக்கு விடப்படவேண்டிய இடைவெளியேதுமின்றி குவாரிப்பணி செய்ய முழுசம்மதம் தெரிவிக்கிறேன் என்றும் சம்மதம் தெரிவித்துள்ளார்.

எனவே காஞ்சிபுரம் மாவட்டம், உத்திரமேரூர் வட்டம், சிறுதாமூர் கிராம விண்ணப்ப புல எண்கள். 325/4 (2.55.00), 109/1A1(0.15.00) 109/1A2 (0.31.50) மொத்த பரப்பு 3.01.50 ஹெக்டேர் பட்டா நிலத்தில் இருந்து சாதாரண கற்கள் மற்றும் கிராவல் மண் வெட்டியெடுத்து குவாரி பணி செய்ய திரு. D. சரத்குமார் த/பெ. திரு.P.தேவு என்பவருக்கு தமிழ்நாடு சிறுகனிம சலுகை விதிகள் 1959 விதி எண். 19(1), 20, & 33-ன் கீழ் ஐந்து ஆண்டுகளுக்கு கல் குவாரி குத்தகை உரிம அனுமதி வழங்க பின்வரும் நிபந்தனைகளுக்குட்பட்டு பரிந்துரைசெய்துள்ளார்.

- 1 விண்ணப்ப புலங்களுக்கு ஏற்பளிக்கப்பட்ட சுரங்கத்திட்டம் மற்றும் மாவட்ட சுற்றுச்சூழல் ஒப்புதல் பெற்றளிக்கப்பட வேண்டும்.
- 2 மேற்படி விண்ணப்பப் புலங்களுக்கு அருகிலுள்ள அரசு புறம்போக்கு மற்றும் பட்டா நிலங்களுக்கு (புல எண்கள். 109/1B, 109/1F, 109/1G தவிர்த்து) முறையே 10 மீட்டர் மற்றும் 7.5 மீட்டர் பாதுகாப்பு இடைவெளிவிட்டு குவாரிப்பணி செய்யப்பட வேண்டும்.

இவ்வலுவலகத்தில் பராமரிக்கப்படும் ஆவணங்களின் அடிப்படையில் மனுதாரர் செலுத்த வேண்டிய கனிம வரி ஏதும் நிலுவையில் இல்லை என கண்டறியப்பட்டது.

பார்வை 7-ல் கண்ட மாவட்ட ஆட்சித்தலைவர் அவர்களின் அறிவிக்கையில் தெரிவித்துள்ளவாறு மனுதாரர் மாவட்ட சுற்றுச்சூழல் மற்றும் தாக்க மதிப்பீட்டு ஆணையத்தின் சுற்றுச்சூழல் ஒப்புதலை பார்வை 9-ல் கண்டவாறு பெற்று இவ்வலுவலகத்தில் சமர்ப்பித்துள்ளார்.

மனுதாரர் விதிகளின்படி காப்புத் தொகையாக ரூ.10,000/-ஐ பாரத மாநில வங்கி, காஞ்சிபுரம் சலான் எண். 44, நாள்.29.10.2018 -ன்படி செலுத்தி அசல் சலானையும், 1959-ம் தமிழ்நாடு சிறுகனிம சலுகை விதிகளின் பின் இணைப்பு-IV ல் கண்டுள்ள படிவத்தில் உரிய முத்திரைத்தாளில் குத்தகை ஒப்பந்தப் பத்திரம் தயார் செய்து அளித்துள்ளார்.

இந்நேரவில் வருவாய் கோட்ட அலுவலர், காஞ்சிபுரம் மற்றும் உதவி இயக்குநர், புவியியல் மற்றும் சுரங்கத்துறை, காஞ்சிபுரம் ஆகியோரது பரிந்துரையின் பேரில் காஞ்சிபுரம் மாவட்டம், காஞ்சிபுரம் மாவட்டம், உத்திரமேரூர் வட்டம், சிறுதாமூர் கிராம விண்ணப்ப புல எண்கள். 325/4 (2.55.00), 109/1A1(0.15.00) 109/1A2 (0.31.50) மொத்த பரப்பு 3.01.50 ஹெக்டேர் பட்டா நிலத்தில் இருந்து சாதாரண கற்கள் மற்றும் கிராவல் மண் வெட்டியெடுத்து குவாரி பணி செய்ய திரு. D. சரத்குமார் த/பெ. திரு.P.தேவு எண்.5/265 அண்ணை தெரசா தெரு, பிரேம் நகர், பொழிச்சலூர் சென்னை 600 074 என்பவருக்கு சாதாரண கற்கள் மற்றும் கிராவல் மண் வெட்டியெடுக்க குத்தகை ஒப்பந்தப் பத்திரம் நிறைவேற்றிய நாளான .12.2018 முதல் .12.2023 வரை ஐந்து ஆண்டுகளுக்கு, தமிழ்நாடு சிறுகனிம சலுகை விதிகள் 1959 விதி எண்.19(1), 20 மற்றும் 33-ன்படி, மற்றும் குத்தகை ஒப்பந்தப் பத்திரத்தில் கண்டுள்ள நிபந்தனைகள் மற்றும் தமிழ்நாடு சிறுகனிம சலுகை விதிகளின் பேரிலும், சிறப்பு நிபந்தனைகள் பேரிலும் குவாரி குத்தகை உரிமம் வழங்கி ஆணையிடப்படுகிறது.

நிபந்தனைகள் :

1. குத்தகை புலத்தினை அடுத்துள்ள பட்டா மற்றும் அரசு நிலங்களுக்கு (புல எண்கள்: 109/1B, 109/1F, 109/1G தவிர்ந்து) முறையே 7.5 மீட்டர் மற்றும் 10 மீட்டர் இடைவெளி அளித்து குவாரிப்பணி புரிய வேண்டும்.
2. பொதுமக்களுக்கோ, பொது சொத்துக்களுக்கோ யாதொரு சேதமும் இன்றி பாதுகாப்பான முறையில் குவாரிப்பணி செய்ய வேண்டும்.
3. பொதுமக்களின் நலன் கருதி பாதுகாப்பான முறையில் குறைந்த அழுத்தமுள்ள வெடிபொருட்கள் பயன்படுத்தியும், கைத்துளைப்பான் கருவி கொண்டு துளையிட்டும், தொழிலாளர்களின் பாதுகாப்பினை உறுதி செய்ய பாதுகாப்பானதும், அகலமான Benches அமைத்து குவாரிப்பணி செய்ய வேண்டும்.
4. மாவட்ட சுற்றுச்சூழல் தாக்க மதிப்பீட்டு ஆணையத்தின் பரிந்துரை கடித எண். DEIAA-DIA/TN/MIN/79/Q3/2018-KPM, EC.No.29-2018, Dated:03.10.18-ல் காணும் நிபந்தனைகளை முறையாக கடைபிடித்து குவாரிப்பணி செய்வதுடன், பொது நிபந்தனை எண்.2-ல் கண்டவாறு குவாரிப்பணி ஆரம்பிப்பதற்கு முன்பாக தமிழ்நாடு மாசுக்கட்டுப்பாட்டு வாரியத்தின் தடையின்மை சான்று பெற்று அதன் பின்னரே குவாரிப்பணி துவங்க வேண்டும்.
5. குத்தகைதாரர் தனக்கு அளிக்கப்பட்ட குத்தகை பகுதியின் எல்லைகளை தெளிவாக காட்டும் வகையில் கல் நட்டு வண்ணம் இட்டு குத்தகை காலம் முழுமைக்கும் பராமரிக்க வேண்டும்.
6. குத்தகைதாரர் குவாரியின் அருகே குத்தகைதாரர் பெயர், வட்டத்தின் பெயர், கிராமத்தின் பெயர், புல எண், பரப்பு, குத்தகை ஆவண எண், குத்தகை காலம், கனிமத்தின் பெயர், போன்ற விவரங்கள் குறிக்கப்பட்ட தகவல் பலகையை தமது சொந்த செலவில் வைத்து நான்கு பராமரிக்க வேண்டும்.
7. குவாரிக்கு சென்றுவரும் பாதை வசதிகள் குத்தகைதாரர்கள் அவர் தம் சொந்த பொறுப்பிலேயே அமைத்துக் கொள்ள வேண்டும்.
8. குத்தகை வழங்கப்பட்ட பாதையில் குண்டுக்கல், ஜல்லி, அரளை கல், வேலிக்கற்கள், போன்ற சிறுகனிமங்கள் உடைத்தெடுக்க மட்டுமே அனுமதியுண்டு. வெளிநாடுகளுக்கு ஏற்றுமதியாகும் மெருகூட்டும் கனவடிவ கற்கள் வெட்டி எடுக்கக்கூடாது.
9. குவாரியிலிருந்து கொண்டு செல்லப்படும் மேற்கண்ட வகை கற்களுக்கு 1959ம் ஆண்டு தமிழ்நாடு சிறுகனிம சலுகை விதிகள் பின் இணைப்பு II-ல் கண்டுள்ளவாறு உரிமவரி (சீனியரேஜ் தொகை) செலுத்த வேண்டும். அரசு அவ்வப்போது அறிவிக்கும் உரிமவரி மாற்றங்களுக்கு ஏற்ப எவ்வித ஆட்சேபனை இன்றி செலுத்தவேண்டும். மேலும் கரங்கத்திட்டத்தில் அனுமதிக்கப்பட்ட சாதாரணகற்கள் 7,21,040 கனமீட்டரும், கிராவல் மண் 50,172 கனமீட்டர்களுக்கு மட்டுமே நடைச்சீட்டுக்கள் வழங்கப்படும். இந்த அளவீடுகளை மீறும்பட்சத்தில் குவாரிக்கு நடைச்சீட்டுக்கள் வழங்கப்படுவது நிறுத்தம் செய்யப்படும்.

10. குத்தகை அனுமதி வழங்கப்பட்ட நிலத்திலிருந்து கொண்டு செல்லப்பட்ட கற்களுக்கு முறையான கணக்குகளும், குழிவாயில் பதிவேடும் முறையாக பராமரித்தல் வேண்டும். அவற்றை சம்பந்தப்பட்ட அலுவலர்கள் தணிக்கைக்கு ஆஜர்படுத்த கோரினால் தவறுது சமர்ப்பிக்க வேண்டும்.
11. தமிழ்நாடு மாவட்ட கனிம கட்டமைப்பு விதிகள் 2017-ன்படி 12.01.2015க்கு பிறகு வழங்கப்பட்ட குவாரி குத்தகை உரிமங்கள் செலுத்தப்படும் சீனியரேஜ் தொகையில் 10% தொகையினை மாவட்ட கனிம கட்டமைப்பு நிதிக்கு பங்களிப்பாக செலுத்தப்படவேண்டும்.
12. இந்த ஆணையில் குத்தகை அனுமதி வழங்கப்பட்ட புலத்தை முழுமையாகவோ, பகுதியாகவோ எவருக்கும் உள் குத்தகைக்கு விடுவதோ அல்லது கிரையம் செய்வதோ கூடாது.
13. உதவி இயக்குநர் / துணை இயக்குநர் (புவியியல் மற்றும் சுரங்கத்துறை)-ன் அலுவலக முத்திரை, கையொப்ப முத்திரையுடன் கூடிய உரிய அனுப்புகைச் சீட்டை வாகனங்களுக்கு கொடுக்கப்படும் போது அனுப்புகைச்சீட்டில் வாகன எண், தேதி, புறப்படும் நேரம், செல்லும் இடம் ஆகியவற்றை முறையாகக் குறிப்பிட்டு கையொப்பம் இட்ட பின்னரே, குத்தகைதாரரோ அல்லது அவரது அனுமதி பெற்ற நபரோ கொடுக்க வேண்டும். மேற்கண்டவாறு குறிப்பிடுவதில் ஏதேனும் தவறுகள் இருந்தாலோ, கலங்கள் பூர்த்தி செய்யப்படாமல் இருந்தாலோ முறையற்ற வகையில் கனிமம் எடுத்துச் செல்வதாகக் கருதப்பட்டு வாகனத்தை கைப்பற்றி அபராதம் விதிப்பதோடு, அதற்கு குத்தகைதாரரை பொறுப்பாக்கி கனிம விதிகளின்படி மேல் நடவடிக்கை எடுக்கப்படும்.
14. குத்தகைதாரர் ஒவ்வொரு நாளும் குவாரியில் இருந்து எவ்வளவு சிறுகனிமங்கள் எடுக்கப்பட்டது என்பதையும் எந்த அளவு கனிமங்கள் லாரி/வண்டி மூலம் வெளியே அனுப்பப்பட்டது என்ற விபரத்தையும் காட்டும் பதிவேட்டினைப் பராமரித்து வரவேண்டும்.
15. குத்தகைதாரர், தமக்கு குத்தகை வழங்கப்பட்ட பகுதிக்கு அருகில் உள்ள பட்டா நிலத்திற்கு எவ்வித இடையூறும் இல்லாமல் குவாரிப்பணி செய்யப்பட வேண்டும்.
16. வண்டிப்பாதை மற்றும் நடைபாதைகளில் இருந்து 10 மீட்டர் தூரம் தள்ளி குவாரி செய்ய வேண்டும். ரோடுகள், புகைவண்டிப்பாதை, பொதுப்பணித்துறை, வாய்க்கால், பொதுமக்கள் உபயோகத்திற்கான பகுதிகள், மின்சாரம் மற்றும் தொலைபேசி கம்பி செல்லும் பகுதிகள், வழிபாட்டு இடங்கள் மற்றும் தொலைபேசி கம்பி செல்லும் பகுதிகள், வழிபாட்டு இடங்கள் மற்றும் பழங்கால சின்னங்கள் உள்ள பகுதிகள் ஆகியவற்றில் இருந்து 50 மீட்டர் பாதுகாப்பு தூரம் விட்டு குவாரி செய்ய வேண்டும்.
17. குத்தகைக்கு விடப்பட்டுள்ள விஸ்தீரணத்தில் மட்டுமே குத்தகைதாரர் குவாரி செய்ய வேண்டும். அதற்கான கூடுதலான விஸ்தீரணத்தில் குவாரி செய்வது தெரியவந்தால் அபாரத நடவடிக்கை மேற்கொள்வதுடன் குத்தகை இரத்து செய்ய நடவடிக்கை எடுக்கப்படும்.
18. குத்தகை நிபந்தனை மீறப்பட்டால் குத்தகை இரத்து செய்யவோ, செய்யப்பட்ட தவறுதலுக்கு அபாரத நடவடிக்கை எடுத்து தண்டம் விதிக்கவோ அல்லது கிரிமினல் வழக்குத் தொடுக்க மாவட்ட ஆட்சியருக்கு அதிகாரம் உண்டு. குத்தகை ரத்து செய்யப்பட்டால் காப்புத் தொகை உட்பட அனைத்து தொகைகளும் அரசுக்கு ஆதாயமாக்கப்படும்.

19. குத்தகைதாரர் தமிழ்நாடு சிறுவகைக்கனிம சலுகை விதிகள் 1959-ல் கண்டுள்ள விதிகளுக்கும் மற்றும் அரசு அவ்வப்போது அறிவிக்கும் சட்டதிட்டங்களுக்கும் உட்பட்டு குவாரிப்பணிகள் செய்ய வேண்டும்.
20. குவாரி குத்தகை உரிமம் காலாவதியான பின்பு எக்காரணத்தை முன்னிட்டும் மீண்டும் புதுப்பிக்கவோ அல்லது கால நீட்டிப்போ செய்து தரப்பட மாட்டாது.
21. வெடிபொருள் சட்டம் 1884-ல் தெரிவிக்கப்பட்ட சரத்துக்கள்படி குறைந்த அளவு வெடிபொருளை உபயோகித்து கற்கள் வெளியே சிதறாமலும், சத்தம் அதிகம் ஏற்படாமலும், பொதுமக்களுக்கும், கால்நடைகளுக்கும், எவ்வித பாதிப்பும் இன்றியும் கல்குவாரி பணி செய்யப்பட வேண்டும்.
22. வெடிபொருள்கள் அரசு உரிமம் பெற்ற விற்பனைதாரரிடம் மட்டுமே பெற்று வெடிப்பதற்கு உரிமம் / அங்கீகாரம் பெற்ற வெடிப்பாளர்களை (Blaster / Mines Mate) கொண்டு கல்குவாரியில் வெடி வைக்க வேண்டும்.
23. குவாரிப்பணி ஆரம்பிப்பதற்கு முன்னதாக குவாரி பணி செய்யப்பட இருக்கும் புலங்களின் எல்லையைச் சுற்றிலும் முள் கம்பி வேலி (Barbed wire fencing) அமைக்கப்பட வேண்டும்.
24. குழந்தை தொழிலாளர்கள் எவரையும் வேலைக்கு அமர்த்துதல் கூடாது.

மேற்குறிப்பிட்ட நிபந்தனைகள், சிறப்பு நிபந்தனைகள் மற்றும் கனிம சட்டம் விதிகளை மீறியுள்ளது உறுதிபடும் தருணத்தில் விதிமுறைகளுக்கு உட்பட்டு குத்தகை இரத்து செய்ய நடவடிக்கை எடுக்கப்படும். மேற்கண்ட நிபந்தனைகள் ஒப்பந்தப் பத்திரத்தில் கண்டுள்ள நிபந்தனைகள், மாவட்ட சுற்றுச் சூழல் தாக்க மதிப்பீட்டு ஆணையத்தின் நிபந்தனைகள் மற்றும் 1959-ம் ஆண்டு தமிழ்நாடு சிறுகனிம சலுகை விதிகள் ஆகியவற்றின் அடிப்படையில் குத்தகைதாரர் குவாரிப் பணி புரிய வேண்டும்.

(அ) மாவட்ட ஆட்சியர்,
காஞ்சிபுரம். 2/17

பெறுநர்,
திரு. D. சரத்குமார்
த/பெ. திரு. P. தேவு,
எண். 5/265 அண்ணை தெரசா தெரு,
பிரேம் நகர், பொழிச்சலூர்,
சென்னை 600 074.

நகல்

1. சார் ஆட்சியர், காஞ்சிபுரம்.
2. வட்டாட்சியர், உத்திரமேரூர்.
3. கிராம நிர்வாக அலுவலர், சிறுதாமூர் (வட்டாட்சியர் மூலமாக)
4. மாவட்ட சுற்று சூழல் பொறியாளர்,
மாகக்கட்டுப்பாட்டு வாரியம், திருப்பெரும்புதூர் (இருப்பு) ஓரகடம்.

A-6

1

THIRU. P. PONNIAH, I.A.S.,
CHAIRMAN/
DISTRICT COLLECTOR.



Kancheepuram District
Environment Impact
Assessment Authority,
Kancheepuram

ENVIRONMENTAL CLEARANCE

Lr.No.DEIAA-DIA/TN/MIN/79/Q3/2018-KPM, EC.No.29-2018, Dated: 03.10.2018

To,
D. Sarathkumar,
S/o. Devu,
No.5/265, Annai Therasa Street,
Prem nagar, Pozhichaloor,
Chennai- 74.

Sir,

Sub: DEIAA - Proposed Roughstone / Gravel quarry -
S.F.Nos. 325/4, 109/1A1 109/1A2 over an extent of
3.01.50 hecets. of Sirudhamur Village, Uthiramerur
Taluk - Kancheepuram District by Thiru. D.
Sarathkumar - Grant of Environmental Clearance -
Reg.

Ref: 1. Your Application for Environment Clearance DEIAA
/ TN / Kpm Dist / 2018 Dated.06.09.2018.
2. Minutes of the DEAC meeting No.5, held on DEAC
meeting date 28.09.2018.
3. Minutes of the DEIAA meeting held on DEIAA
meeting date 03.10.2018.

Details of Minor mineral Activity:-

This has reference to your application in the reference 1st cited. The proposal is for obtaining Environmental Clearance for minor minerals mining / quarrying projects falling under category 'B2' based on the particulars furnished in your application as shown below:

CHAIRMAN
DEIAA

38

1.	Name of Project Proponent and address	:	D. Sarathkumar, S/o. Devu, No.5/265, Annai Therasa Street, Prem nagar, Pozhichaloor, Chennai- 74.
2.	Location of the Proposed Activity	:	
	Survey Number	:	325/4 (2.55.00), 109/1A1(0.15.00) 109/1A2 (0.31.50)
	Latitude and Longitude	:	12°43'34"N to 12°43'42"N 79°51'04"E to 79°51'11"E
	S.o.I. Topo Sheet No.	:	57-P/14
	Village	:	Sirudhamur
	Taluk	:	Uthiramerur
	District	:	Kancheepuram
3.	Proposed Activity		
	i. Minor mineral	:	Roughstone / Gravel
	ii. Mining Lease Area	:	3.01.50 hecets.
	iii. Approved quantity	:	Roughstone = 7,21,040 M ³ Gravel = 50,172 M ³
	iv. Depth of quarrying	:	62 mtrs. below ground level
	v. Type of quarrying	:	Open cast semi-mechanized
	vi. Category (B1/B2)	:	"B2" category.
	vii. Precise Area Communication	:	District Collector, Kancheepuram Rc. No. 79/Q3/2018 dated.23.08.2018.
	viii. Mining Plan approval	:	Assistant Director, Geology and Mining, letter Rc.No.79/Q3/2018, dated. 04.09.2018.
	ix. Quarrying lease period	:	5 Years


 CHAIRMAN
 DEIAA

4.	Whether Project area attracts any general conditions specified in the EIA notification, 2006 as amended:-	:	
5.	Man Power requirement per day	:	19 Nos.
6.	Utilities		
	i. Source of Water	:	Water vendors / Existing borehole
	ii. Quantity of Water Requirement in KLD:		
	a. Domestic	:	0.3 KLD
	b. Industrial	:	-
	c. Green Belt & Dust Suppression	:	0.7 KLD
	iii. Power requirement		
	a. Domestic purpose	:	Petroleum Fuel is to be used for operating machineries and vehicles
	b. Industrial purpose	:	during quarrying process. Electricity will be used only for mine lighting and office purposes.
7.	Cost		
	i. Project Cost	:	Rs.76,06,000/-
	ii. EMP Cost	:	Rs. 4,50,000/-
8.	Public Consultation:-	:	Not required as per O.M. dated 24.12.2013 of MoEF, GOI
9.	Date of Appraisal by DEAC:	:	28.09.2018 5 th Meeting
10.	Date of review / discussion by DEIAA and the Remarks:-		
	The proposal was placed before the DEIAA in its DEIAA meeting No.5 held on 28.09.2018 and the Authority after careful consideration, decided to grant Environmental Clearance to the said project for Mining of "Rough stone and Gravel" subject to the terms and conditions stipulated under the provisions of Environment Impact Assessment Notification, 2006 as amended.		


 CHAIRMAN
 DEIAA

11. Validity:

This Environmental Clearance is granted for Mining of "Rough stone and Gravel" for the proposed quantum of 7,21,040 M³ Roughstone & 50,172 M³ Gravel a period of "Five years" from the date of execution of Lease Deed.

Conditions to be Complied before commencing mining operations:-

1. The project proponent shall advertise in at least two local newspapers widely circulated in the region, one of which shall be in the vernacular language informing the public that
 - I. The project has been accorded Environmental Clearance.
 - II. Copies of clearance letters are available with the Tamil Nadu Pollution Control Board.
 - III. Environmental Clearance may also be seen on the website of the DEIAA.
 - IV. The advertisement should be made within 7 days from the date of receipt of the clearance letter and a copy of the same shall be forwarded to the DEIAA.
2. NOC from the Standing committee of the NBWL shall be obtained, if protected areas are located within 10 Km from the proposed project site.
3. The project proponent shall comply the conditions laid down in the sub rule V of Rule 36 of Tamil Nadu Minor Minerals Concession Rules 1959.
4. A copy of the Environment Clearance letter shall be sent by the proponent to the concerned Panchayat, Town Panchayat / Panchayat union/ Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the proponent and also kept at the site, for the general public to see.
5. Quarry lease area should be demarcated on the ground with barbed wire fencing on all sides depicting the boundary of the lease area. All the boundary pillars shall be erected and red flagged before commencement of quarrying.


CHAIRMAN
DEIAA

6. The proponent shall ensure that First Aid Box is available at site.
7. The excavation activity shall not alter the natural drainage pattern of the area.
8. The excavated pit shall be restored by the project proponent for useful purposes.
9. The proponent shall quarry and remove only in the permitted areas as per the approved Mining Plan details.
10. The quarrying operation shall be restricted between 7AM and 5 PM.
11. The proponent shall take necessary measures to ensure that there shall not be any adverse impacts due to quarrying operation on the nearby human habitations, by way of pollution to the environment.
12. A minimum distance of 15 mts. from any civil structure shall be kept from the periphery of any excavation area.
13. Depth of quarrying shall be 2m above the ground water table /approved depth of mining whichever is lesser to be considered as a safe guard against Environmental Contamination and over exploitation of resources.
14. The mined out pits should be backfilled where warranted and area should be suitably landscaped to prevent environmental degradation. The mine closure plan as furnished in the proposal shall be strictly followed with back filling and tree plantation.
15. Wet drilling method is to be adopted to control dust emissions. Delay detonators and shock tube initiation system for blasting shall be used so as to reduce vibration and dust.
16. Drilling and blasting shall be done only either by licensed explosive agent or by the proponent after obtaining required approvals from Competent Authorities.
17. The explosives shall be stored at site as per the conditions stipulated in the permits issued by the licensing Authority.


CHAIRMAN
DEIAA

18. Blasting shall be carried out after adequately cautioning the public through public address system to avoid any accident.
19. A study has to be conducted to assess the optimum blast parameters and blast design to keep the vibration limits less than prescribed levels and only such design and parameters should be implemented while blasting is done. Periodical monitoring of the vibration at specified location to be conducted and records kept for inspection.
20. The Proponent shall take appropriate measures to ensure that the GLC shall comply with the revised NAAQ norms notified by MoEF, GoI on 16.11.2009.
21. The following measures are to be implemented to reduce Air Pollution during transportation of mineral
 - i. Roads shall be graded to mitigate the dust emission.
 - ii. Water shall be sprinkled at regular interval on the main road and other service roads to suppress dust.
22. The following measures are to be implemented to reduce Noise Pollution
 - i. Proper and regular maintenance of vehicles and other equipment
 - ii. Limiting time exposure of workers to excessive noise.
 - iii. The workers employed shall be provided with protection equipment and earmuffs etc.
 - iv. Speed of trucks entering or leaving the mine is to be limited to moderate speed of 25 kmph to prevent undue noise from empty trucks.
23. Measures should be taken to comply with the provisions laid under Noise Pollution (Regulation and Control) (Amendment) Rules, 2010, dt: 11.01.2010 issued by the MoE&F, GoI to control noise to the prescribed levels.
24. Suitable conservation measures to augment groundwater resources in the area shall be planned and implemented in consultation with Regional Director, CGWB. Suitable measures should be taken for rainwater harvesting.
25. Permission from the competent authority should be obtained for drawing of ground water, if any, required for this project.


CHAIRMAN
DEIAA

26. Topsoil, if any, shall be stacked properly with proper slope with adequate measures and should be used for plantation purpose.
27. The following measures are to be adopted to control erosion of dumps:-
28.
 - i. Retention/ toe walls shall be provided at the foot of the dumps.
 - ii. Worked out slopes are to be stabilized by planting appropriate shrub/ grass species on the slopes.
29. Waste oils, used oils generated from the EM machines, mining operations, if any, shall be disposed as per the Hazardous Wastes (Management, Handling, and trans boundary movement) Rules, 2008 and its amendments thereof to the recyclers authorized by TNPCB.
30. Concealing the factual data or failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
31. Rain water harvesting to collect and utilize the entire water falling in land area should be provided.
32. Rain water getting accumulated in the quarry floor shall not be discharged directly to the nearby stream or water body. If it is to be let into the nearby water body, it has to be discharged into a silt trap on the surface within the lease area and only the overflow after allowing settling of soil be let into the nearby waterways. The silt trap should be of sufficient dimensions to catch all the silt water being pumped out during one season. The silt trap should be cleaned of all the deposited silt at the end of the season and kept ready for taking care of the silt in the next season.
33. The lease holder shall undertake adequate safeguard measures during extraction of material and ensure that due to this activity, the hydro-geological regime of the surrounding area shall not be affected. Regular monitoring of ground water level and quality shall be carried out around the mine lease area during the mining operation. If at any stage, if it is observed that the groundwater table is getting depleted due to the mining activity; necessary corrective measures shall be carried out. District Collector/mining officer shall ensure this.



CHAIRMAN
DEIAA

34. No tree-felling shall be done in the leased area, except only with the permission from competent Authority.
35. To take up environmental monitoring of the proposed quarry site before, during and after the mining activities including vibration study data, water, air & flora/fauna environment, slurry water generated/disposed and method of disposal, involving a reputed academic Institution.
36. It shall be ensured that there is no habitation is located within 300 meter radius from the periphery of the quarry site and also ensure that no hindrance will be caused to the people of the habitation located within 500m radius from the periphery of the quarry site.
37. Ground water quality monitoring should be conducted once in 3 Months
38. Transportation of the quarried materials shall not cause any hindrance to the Village people/Existing Village road.
39. Free Silica test should be conducted and reported to TNPCB, Department of Geology and Mining and Regional Director, MoEF , GOI.
40. Air sampling at intersection point should be conducted and reported to TNPCB, Department of Geology and Mining and Regional Director, MoEF , GOI..
41. The project proponent shall undertake plantation/afforestation work by planting the native species on all side of the lease area at the rate of 400/Ha. Suitable tall tree saplings should be planted on the bunds and other suitable areas in and around the work place and progress report shall be submitted once in 3 months.
42. At least 10 Neem trees should be planted around the boundary of the quarry site.
43. Floor of excavated pit to be levelled and sides to be sloped with gentle slope (Except for granite quarries) in the mine closure phase.
44. The Project Proponent shall ensure a minimum of 2.5% of the annual turnover will be utilized for the CSR Activity.


CHAIRMAN
DEIAA

45. The Project Proponent shall provide solar lighting system to the nearby villages.
46. The Project Proponent shall comply with the mining and other relevant rules and regulations where ever applicable.
47. Rainwater shall be pumped out Via Settling Tank only.
48. Earthen bunds and barbed wire fencing around the pits with green belt all along the boundary shall be developed and maintained.
49. The quarrying activity shall be stopped if the entire quantity indicated in the Mining plan is quarried even before the expiry of the quarry lease period and the same shall be monitored by the District Authorities.
50. Safety equipments to be provided to all the employees.
51. Safety distance of 50m has to be provided in case of railway, reservoir, canal/odai.
52. The Deputy Superintendent of Police, Revenue Divisional Officer, and the Tahsildar concerned shall ensure that the proponent has engaged the blaster with valid Blasting license/certificate obtained from the competent authority before execution of mining lease.
53. The proponent shall furnish the Baseline data covering the Air, Water, Noise and land environment quality for the proposed quarry site before execution of mining lease.
54. The proponent shall erect the pillars in accordance with the Rules for depicting GPS details in the earmarked boundary of the quarry site to monitor electronically before execution of mining.
55. The proponent has to provide insurance protection to the workers in the case of existing mining or provide the affidavit in case of fresh lease before execution of mining lease.
56. The proponent has to display the name board at the quarry site showing the details of Proponent, lease period, extent, etc., with respect to the existing activity before execution of mining.


CHAIRMAN
DEIAA

57. Heavy earth machinery equipments if utilized, after getting approval from the competent authority.
58. Blasting shall be carried out after announcing to the public through adequate public address system to avoid any accident.
59. Proper sanitation measures, first aid kit and protected drinking water should be provided to the labourers.
60. The Environmental norms shall be monitored by the District Environmental Engineer, Tamil Nadu Pollution Control Board, Kancheepuram.
61. Periodical medical examination of the quarry workers should be carried out by a registered medical practitioner and the report should be filed in the quarry office in a separate file and copy should be sent to the Deputy Director, Health Services, Kancheepuram.

General Conditions:

1. EC is given only on the factual records, documents and the commitment furnished in non judicial stamp paper by the proponent.
2. The Proponent shall obtain the Consent for Establishment from the TNPC Board before commencing the activity.
3. No change in mining technology and scope of working should be made without prior approval of the DEIAA, Kancheepuram District, Tamil Nadu.
4. No change in the calendar plan including excavation, quantum of mineral (minor mineral) should be made.
5. Effective safeguard measures, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter such as loading and unloading point and all transfer points. Extensive water sprinkling shall be carried out on haul roads. It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard.


CHAIRMAN
DEIAA

6. Effective safeguards shall be adopted against health risks on account of breeding of vectors in the water bodies created due to excavation of earth.
7. A berm shall be left from the boundary of adjoining field having a width equal to at least half the depth of proposed excavation.
8. Mineral handling area shall be provided with adequate number of high efficiency dust extraction system. Loading and unloading areas including all the transfer points should also have efficient dust control arrangements. These should be properly maintained and operated.
9. Vehicular emissions shall be kept under control and be regularly monitored. The mineral transportation shall be carried out through the covered trucks only and the vehicles carrying the mineral shall not be overloaded.
10. Access and haul roads to the quarrying area should be restored in a mutually agreeable manner where these are considered unnecessary after extraction has been completed.
11. All Personnel shall be provided with protective respiratory devices including safety shoes, Masks, gloves etc. Supervisory people should be provided with adequate training and information on safety and health aspects. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
12. Workers/labourers shall be provided with facilities for drinking water and sanitation facility for Female and Male separately.
13. The project proponent shall ensure that child labour is not employed in the project as per the sworn affidavit furnished.
14. The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry of Environment and Forests and its Regional Office located at Chennai.


CHAIRMAN
DEIAA

15. The Environmental Clearance does not absolve the applicant/proponent of his obligation/requirement to obtain other statutory and administrative clearances from other statutory and administrative authorities.
16. This Environmental Clearance does not imply that the other statutory / administrative clearances shall be granted to the project by the concerned authorities. Such authorities would be considering the project on merits and be taking decisions independently of the Environmental Clearance.
17. The DEIAA, Kancheepuram District may alter/modify the above conditions or stipulate any further conditions in the interest of environment protection.
18. The DEIAA, Kancheepuram District may cancel the environmental clearance granted to this project under the provisions of EIA Notification, 2006, at any stage of the validity of this environmental clearance, if it is found or if it comes to the knowledge of this DEIAA, Kancheepuram District that the project proponent has deliberately concealed and/or submitted false or misleading information or inadequate data for obtaining the environmental clearance.
19. Failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of the Environment (Protection) Act, 1986.
20. The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Public Liability Insurance Act, 1991, along with their amendments, draft Minor Mineral Conservation & Development Rules, 2010 framed under MMDR Act 1957, National Commission for protection of Child Right Rules, 2006 and rules made there under and also any other orders passed by the Hon'ble Supreme Court of India/Hon'ble High Court of Madras and any other Courts of Law relating to the subject matter.


CHAIRMAN
DEIAA

21. Any other conditions stipulated by other Statutory/Government authorities shall be complied.
22. Any appeal against this environmental clearance shall lie with the Hon'ble National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
23. The District Forest Officer had put forth the below mentioned conditions for strict compliance.
 - i. The Project areas shall not abut Reserve Forest Boundaries at any cost incase of Reserve Forest abutting to project areas, 60M safety distance shall be left and maintained.
 - ii. The quarry vehicles shall not use forest land as pathway
 - iii. Incase of Breach of conditions, the quarry operations should be suspended immediately.


 CHAIRMAN
 DEIAA

Copy to:-

1. The Secretary, Ministry of Mines, Government of India, Shastri Bhawan, New Delhi.
2. The Principal Secretary, Environment and Forest Department, Government of Tamil Nadu, Tamil Nadu.
3. The Principal Secretary to Government, Industries Department, Government of Tamil Nadu, Tamil Nadu.
4. The Additional Principal Chief Conservator of Forests, Regional Office (SZ), 34, HEPC Building 1st & 2nd Floor, Cathedral Garden Road, Nungambakkam, Chennai-34.
5. The Chairman, Tamil Nadu Pollution Control Board, Parivesh Bhawan, CBD-Cum-Office Complex East Arjun Nagar, New Delhi 110 032.
6. The Chairman Tamil Nadu Pollution Control Board, 76 Mount Salai Guindy, Chennai-32.
7. The Chairman, SEIAA, Panagal Building, Chennai.
8. The Commissioner of Geology and Mining, Guindy, Chennai-32
9. E1 Division, Ministry of Environment and Forests Paryavaran Bhawan, New Delhi.
10. Spare.

45



TAMILNADU POLLUTION CONTROL BOARD

CONSENT ORDER NO. 1905120231769

DATED: 06/02/2019.

PROCEEDINGS NO.F.2029SPR/RS/DEE/TNPCB/SPRW/2019 DATED: 06/02/2019

SUB: Tamil Nadu Pollution Control Board –CONSENT TO OPERATE – DIRECT -M/s. D SARATHKUMAR ROUGHSTONE GRAVEL QUARRY , S.F.No. 325/4,109/1A1,109/1A2, SIRUTHAMUR village,Uthiramerur Taluk and Kancheepuram District - Consent for the operation of the plant and discharge of sewage and/or trade effluent under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (Central Act 6 of 1974) – Issued- Reg.

Ref: 1. Your Application for CTO dated 04/02/2019

2.IR.No: F.2029SPR/RS/AE/SPR/2018 dated 05/02/2019

3.Minutes of the 182nd DLCCC meeting held on 05/02/2019 vide Item No 182-01

CONSENT TO OPERATE is hereby granted under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (Central Act, 6 of 1974) (hereinafter referred to as "The Act") and the rules and orders made there under to

The Proprietor,

M/s . D SARATHKUMAR ROUGHSTONE GRAVEL QUARRY

S.F.No.325/4,109/1A1,109/1A2,

SIRUTHAMUR Village,

Uthiramerur Taluk,

Kancheepuram District.

Authorising the occupier to make discharge of sewage and /or trade effluent.

This is subject to the provisions of the Act, the rules and the orders made there under and the terms and conditions incorporated under the Special and General conditions stipulated in the Consent Order issued earlier and subject to the special conditions annexed.

This CONSENT is valid for the period ending March 31, 2023

G. RAMARAJU
District Environmental Engineer,
Tamil Nadu Pollution Control Board,
SRIPERUMBUDUR

To

The Proprietor,

M/s.D SARATHKUMAR ROUGHSTONE GRAVEL QUARRY,

S.F.No:325/4,109/1A1,109/1A2,Sirudhamur Village,Uthiramerur Taluk,Kanchipuram dist,

Pin: 603406

Copy to:

- 1.The Commissioner, UTHIRAMERUR-Panchayat Union, Uthiramerur Taluk, Kancheepuram District
2. Copy submitted to the Member Secretary , Tamil Nadu Pollution Control Board, Chennai for favour of kind information.
3. Copy submitted to the JCEB-Monitoring, Tamil Nadu Pollution Control Board, Chennai for favour of kind information.
4. File

POLLUTION PREVENTION PAYS



TAMIL NADU POLLUTION CONTROL BOARD

SPECIAL CONDITIONS

- This consent to operate is valid for operating the facility for the manufacture of products (Col. 2) at the rate (Col. 3) mentioned below. Any change in the products and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity	Unit
Product Details			
1.	Quarrying of Gravel in an extent of area 3.01.50 Ha at S.F No.325/4, 109/1A1, 109/1A2, Sirudhamur Village lying in Lat-12°43'34"N to 12°43'42"N & Long 79°51'04"E to 79°51'11"E	50172	M ³ /5 years
2.	Quarrying of Rough Stone in an extent of area 3.01.50 Ha at S.F No.325/4, 109/1A1, 109/1A2, Sirudhamur Village lying in Lat 12°43'34"N to 12°43'42"N & Long 79°51'04"E to 79°51'11"E	721040	M ³ /5 years

- This consent to operate is valid for operating the facility with the below mentioned permitted outlets for the discharge of sewage/trade effluent. Any change in the outlets and the quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Outlet No.	Description of Outlet	Maximum daily discharge in KLD	Point of disposal
Effluent Type : Sewage			
1.	Sewage	0.2	On Industries own land
Effluent Type : Trade Effluent			

- The effluent discharge shall not contain constituents in excess of the tolerance Limits as laid down hereunder.



TAMILNADU POLLUTION CONTROL BOARD

Sl. No	Parameters	Unit	TOLERANCE LIMITS - OUTLETS -Nos	Trade Effluent
1.	Temperature	°C	5.5 to 9	
2.	Particle size of Suspended solids			
3.	Total Suspended Solids	mg/l	30	
4.	Total Dissolved solids (Inorganic)	mg/l		
5.	Oil & Grease	mg/l		
6.	Biochemical Oxygen Demand (3 days at 27°C)	mg/l	20	
7.	Chemical Oxygen Demand	mg/l		
8.	Chloride (as Cl)	mg/l		
9.	Sulphates (as SO ₄)	mg/l		
10.	Total Residual Chlorine	mg/l		
11.	Ammonical Nitrogen (as N)	mg/l		
12.	Total Kjeldahl Nitrogen (as N)	mg/l		
13.	Free Ammonia (as NH ₃)	mg/l		
14.	Arsenic (as As)	mg/l		
15.	Mercury (as Hg)	mg/l		
16.	Lead (as Pb)	mg/l		
17.	Cadmium (as Cd)	mg/l		
18.	Hexavalent Chromium (as Cr+6)	mg/l		
19.	Total Chromium (as Cr)	mg/l		
20.	Copper (as Cu)	mg/l		
21.	Zinc (as Zn)	mg/l		
22.	Selenium (as Se)	mg/l		
23.	Nickel (as Ni)	mg/l		
24.	Boron (as B)	mg/l		
25.	Percent Sodium	%		
26.	Residual Sodium Carbonate	mg/l		
27.	Cyanide (as CN)	mg/l		
28.	Fluoride (as F)	mg/l		
29.	Dissolved Phosphates (as P)	mg/l		
30.	Sulphide (as S)	mg/l		
31.	Pesticides	mg/l		
32.	Phenolic Compounds (as C ₆ H ₅ OH)	mg/l		
33.	Radioactive materials a)	micro curie/ml		
34.	Alpha emitters	micro curie/ml		
35.	Radioactive materials b)	micro curie/ml		
36.	Fecal Coliform	MPN/100ml		

4. All units of the sewage and Trade effluent treatment plants shall be operated efficiently and continuously so as to achieve the standards prescribed in SI No.3 above or to achieve the zero liquid discharge of effluent as applicable.

POLLUTION PREVENTION PAYS